

Date: 29.4.94

Mr. D.V. Gangal for the
applicant and Mr. J.G. Sarant for
the respondents.

Learned counsel for
the applicant states that he
has filed rejoinder on 27.4.94
which is not on record. In the
circumstances keep the case on
27.6.94.

RC
2p
6/6

Status quo order to
continue.

NK.V.
(N.K. Verma)
M(A)

MS.D.
(M.S. Deshpande)
M(J)

~~Reply~~
Rejoinder dtd 28/4/94
seen in officers
27/4/94 in
duplicate.

Date: 27.6.94 [Per M.S. Deshpande V.C.]

Mr. D.V. Gangal for the
applicant. ~~and~~ Mr. J.G. Sarant for the
respondents states that the respondents
are not enforcing the order at Ex. A-1
dtd. 4.3.94 because there is no work
at Baramati.

dt 29/4/94
Order/Judgement despatched
to Applicant/Respondent (s)
on 29/6/94

In view of this the application
has become infructuous and is
disposed of.

16/6 RC/D

dt 27/6/94
Order/Judgement despatched
to Applicant/Respondent (s)
on 30/7/94

(P.P. Srinivasa)
M(A)

(M.S. Deshpande)
RC